

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification
Srinagar, 5th of April, 2022

S.O. 152 :- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Ms. Monika Sharma Tehsildar, Khour, District Jammu to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within her territorial jurisdiction of District Jammu.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government


No. LAW-Powr/14/2021-10

Dated :- 05 -04-2022

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
3. Divisional Commissioner, Jammu.
4. Addl. Deputy Commissioner Jammu. This is with reference to his letter No:- 619-Rev-Adm-MF-21-2022 dated 23-03-2022.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
7. Incharge Website.
8. Concerned file.


05/04
(Khursheed Ahmad Bhat)


Additional Secretary to Government